SHRI B. GUPTA: I am not enamour- . ed of the World Bank. May I ask | whether we cannot eliminate the World Bank and discuss the matter between our two countries?

(No reply.)

NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION

*139. SHRI P. C. BHANJ DEO: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the names of the share-holders of the National Industrial Development Corporation Ltd.?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): The shareholders of the National Industrial Development Corporation Ltd. are: -

- (i) The President of India;
- (ii) Shri S. Bhoothalingam, I.C.S., Special Secretary, Ministry of Commerce and Industry; and
- (ii) Shri L. K. Jha, I.C.S., Joint Secretary, Ministry of Commerce Industry.
- SHRI P. C. BHANJ DEO: May I know how this Corporation has been registered—whether it is a private limited company or what is it really?'
- SHRI D. P. KARMARKAR: It has been registered in Delhi as a private limited company under the Indian Companies Act,
- SHRI P. C. BHANJ DEO: May I know the value of the shares in this company and also the total share capital?
- SHRI D. P. KARMARKAR: The Corporation has a share capital of one crore of rupees divided into one lakh ordinary shares of Rs. 100 eacb-

- to Questions Dr. P. C. MITRA: May I know whether the shares are open to public to subscribe?
- SHRI D. P. KARMARKAR: They have been subscribed to by Government and they are not open to the public.
- SHRI P. C. BHANJ DEO: May I know whether any loans or aids have been granted so far by this Corporation to any private enterprise and if so, to whom and to what extent?
- SHRI D. P. KARMARKAR: No. The latter questions do not arise.
- SHRI B. GUPTA: Is it not a fact that it is proposed that after the companies have been started by this Development Corporation, the companies would be made over to private individuals and private capital?
- SHRI D. P. KARMARKAR: The Corporation has begun its work and they have had their first meeting and they have chalked out the initial programme and what they consider as the first steps. It is too early to say as to what they will do in the future.

SHRI JAWAHARLAL NEHRU: Sir, may I add? The Corporation investigates and explores. If they come to a certain decision that this should go on, then it is for the Government to consider how best to take it up. Government decides that.

GRANT OF PERMISSION TO A CINE COM-PANY TO MAKE A FILM ON THE BIRTH OF •INDIAN REPUBLIC

- •140. SHRI P. C. BHANJ DEO: Will the Minister for INFORMATION BROADCASTING be pleased to state:
- (a) whether permission was granted by Government to a foreign Cine Com pany to make a film on the story of the birth of the Indian Republic;
- (b) if so, what are the conditions governing such permission; and
- (c) what facilities are proposed to be given by Government for shooting this film?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN): (a) to (c). No permission of Government as such is required for the shooting of films in India. We are not aware of a film of this nature. The Member is presumably referring to the request of a foreign firm for facilities to produce a film based on a novel entitled, "Bho-wani Junction". If so, no special facilities are being given for the production of the film. However, certain normal facilities are given to foreign producers who ask for them provided there is nothing objectionable in that picture. The question of granting any such normal facilities is under consideration.

SHRI P. C. BHANJ DEO: May I know what are the normal facilities that are generally being given to foreign companies for shooting films?

DR. B. V. KESKAR: They are generally customs facilities for import of raw films and equipment for which otherwise they would have to pay full customs duties. The facilities are that if they pay customs duty, a major part is returned to them.

SHRI P. C. BHANJ DEO: May I know if the Government of India is aware that the film "Bhowani Junction" which the hon. Minister referred to is going to be shot in Pakistan and that the Pak authorities have given their complete permission to do this?

DR. B. V. KESKAR: I have read something of that nature in the papers but I am not aware of it definitely.

SHRI P. C. BHANJ DEO: In that case do Government propose to enter into any correspondence with the Pak authorities in this regard so that Pak should not encourage any films which would eventually be objectionable to the national prestige of this

DR. B. V. KESKAR: I don't see any reason why we should enter into cor-

to Questions respondence with Pakistan or any other person concerned.

SHRI S. MAHANTY: Are the Government aware of the subject-matter of "Bhowani Junction" which is going to be produced by a foreign company?

MR. CHAIRMAN: Have you read the

SHRI JAWAHARLAL NEHRU: I have read the novel.

SHRI S. MAHANTY: Has the attention of the Government been drawn to the comments of a certain film journal of India of repute that this "Bhowani Junction" is a complete and sheer abuse of India and Indians?

SHRI JAWAHARLAL NEHRU: It is not for me to criticise the book.

SHRI S. MAHANTY: The film.

SHRI JAWAHARLAL NEHRU: I am talking about the book. Nobody has seen the film. The criticism was of the book. There are many things in that book which naturally do not ap-l peal to me but I think the description 1 that the Member quoted was somewhat exaggerated.

SHRI B. GUPTA: Normally when the script is prepared for films, certain changes are made and I think it is well worth for the Government to look into the script also. May I know whether in view of the fact that there is public opposition to permission being given for this film to be taken in India, the Government is considering the banning of this film altogether in this country?

MR. CHAIRMAN: The matter is under consideration.

DR. B. V. KESKAR: I said in the beginning that there was no permission required for shooting films in this country. It is only when they ask for some facilities, that the question arises. Secondly, unless there is anything objectionable in a film, we don't tryflto interfere. We interfere as little as possible in these matters.

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SHRI JAWAHARLAL NEHRU: The hon. Member is putting a hypothetical question about hypothetical situation which may never arise.

- SHRI B. GUPTA: It is a very dangerous hypothesis in operation.
- DR. D. H. VARIAVA: May I know if a licence is required by anyone who is producing a film in. India, and if Government think that the producers are not producing a film which is suitable for the purpose of India, whether they can ban it?
- DR. B. V. KESKAR: As far as production of films is concerned, the present law according £0 the Constitution is that we have nothing to do with it. It is only when the film is exhibited or going to be exhibited to the public that it cannot be done without a certificate from the Central Board of Censors.
- Dr. D. H. VARIAVA: I want to know if any licence is required by producers to produce a film?
 - Dr. B. V. KESKAR: None.
- SHRI T. V. KAMALASWAMY: Is there any basis in the complaint that the M.G.M. Director, Mr. George Cukor wanted an interview with the Minister and that he was not given that interview?
- Dr. B. V. KESKAR: The hon. Members should not believe all they read in the papers.

POWER-PROJECT FOR COORG

*141. SHRI V. K. DHAGE: Will the Minister for Planning be pleased to state:

(a) whether a power-project for Coorg is now under the examination of the Government of India; and

to Questions

(b) if so, what is the estimated finan cial outlay of this project and when it will be undertaken?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) Yes, Sir.

- (b) Rs. 17-3 crores. The project *is*-under examination by a technical committee. It will be considered along with other power-projects in connection with the Second Five Year Plan.
- SHRI V. K. DHAGE: May I know since when has this been under consideration?
- SHRI J. S. L. HATHI: The report was received in July 1954.
- ♦142. [Postponed to the 1th December 1954.]

S ENGAGED IN THE VARIOUS RIVER VALLEY PROJECTS

- •143. SHRI ABDUR REZZAK KHAN: Will the Minister for IRRIGATION AND POWER be pleased to state:
- (a) the strength of labourers en gaged in the years 1947 to 1954 in the various river valley projects which are under the control of the Govern ment of India;
- (b) the number of labourers who were directly employed and the number of labourers who were employed as contract labourers in these projects; and
- (c) whether there has been any seasonal forced unemployment in these projects and if so, the number of labourers affected and whether they were given any compensation for the period of their unemployment?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) to (c). The information is being collected and will be laid on the Table of the House as soon as possible.